

**BEFORE THE APPELLATE AUTHORITY  
(Under the Right to Information Act, 2005)  
SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6813 of 2026**

Umarawati Devi : Appellant  
Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated March 16, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 24, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated March 26, 2026 (Reg. No. SEBIH/A/E/26/00118). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application-** The appellant, vide her application, sought the following information:

*“I am an investor in PACL Ltd. and had submitted my refund claim in the year 2019 through the PACL refund portal as directed by SEBI. While checking the claim status on the portal, it shows that my claim could not be processed because land has been allotted against my PACL certificates as per the data provided by PACL Ltd. I wish to state that no land has ever been allotted to me and I have never received possession of any land.*

*In this regard kindly provide the following information under the Right to Information Act 2005.*

1. *Please provide certified copies of the records or documents relied upon by SEBI or the Justice RM Lodha Committee to record that land has been allotted against my PACL certificates.*
2. *Please provide copies of any land allotment letter, land allocation record, or document submitted by PACL Ltd. showing allotment of land against my PACL certificates.*
3. *Please provide details of the land allegedly allotted, including location, state, district, survey number, and size of the land.*

4. Please provide the date on which such land was recorded as allotted in the records received from PACL Ltd. or maintained by SEBI.

5. Please provide copies of any verification report inspection report or internal note showing that possession of such land was delivered to the investor.

6. Please provide copies of any circular guideline or procedure issued by SEBI or the Lodha Committee for correction of incorrect PACL data regarding land allotment”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. However, the respondent also informed that the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that she was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent.  
The appeal is accordingly dismissed.

**Place: Mumbai**

**Date: April 23, 2026**

**RUCHI CHOJER  
APPELLATE AUTHORITY UNDER THE RTI ACT  
SECURITIES AND EXCHANGE BOARD OF INDIA**